

GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(DEPARTMENT OF PERSONNEL & TRAINING)

**LOK SABHA**  
**UNSTARRED QUESTION NO. 2412**  
(TO BE ANSWERED ON 26.12.2018)

**POLICY FOR NON-PERFORMING CIVIL SERVANTS**

**2412. DR. A. SAMPATH:**

Will the **PRIME MINISTER** be pleased to state:

- (a) whether the Government has made any policy for removal of non-performing civil servants;
- (b) if so, the details thereof and if not, the reasons therefor; and
- (c) the total number of non-performing civil servants who have been removed during the last three years?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES  
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE  
(DR. JITENDRA SINGH)**

(a) & (b): Yes, Madam. The provisions under Fundamental Rules (FR) 56(j), Rule 48 of Central Civil Services (CCS) (Pension) Rules, 1972 and Rule 16(3) (Amended) of All India Services (Death-cum-Retirement Benefits) [AIS (DCRB)] Rules, 1958 have laid down the policy of periodic review and premature retirement of non-performing Government servants.

(c): Upto July, 2018, a total of 28,057 Group 'A' and 60,450 Group 'B' officers have been reviewed, out of which provisions of FR 56(j) and other relevant rules were invoked/recommended against 98 Group 'A' and 133 Group 'B' officers.

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